# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 2-2-68

APPLICATION NO	919	/ 87(F)
W.P. NO.		<i>'</i>

#### Applicant

To

Smt A.V. Anantha Lakshmi

Respondent

V/s The Sr Supdt., RMS Bangalore Sorting Divn. Bangalore & 2 Ors

- Smt A.V. Anantha Lekshmi
   No. J-112, Vyasamandir
   Anjaneya Block
   Seshadripuram
   Bangalore 560 020
- 2. Shri M. Madhusudan
  Advocate
  1074-1075, Banashankari I Stage
  Bangalore 560 050
- 3. The Senior Superintendent RMS Bangalore Sorting Division RMS Bhavan Mysore Road Bangalore - 560 026
- 4. The Post Master General Karnataka Circle Bangalore - 560 001
- 5. The Director General of Posts Indian Posts & Telegraphs Dept. New Delhi - 110 001
- 6. Shri M. Vasudeva Rec Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Diary No. 1662 CR 198

Encl : As above

(JUDICIAL)

m, or on

PUTY REGISTRAR

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

### DATED THIS THE TWENTY EIGHTH DAY OF JANUARY 1 9 8 8

Present: Hon'ble Shri Justice K.S. Puttaswamy

.. Vice Chairman

Hon'ble Shri L.H.A. Rego

.. Member (A)

### APPLICATION NO. 919/87(F)

Smt.A.V. Anantha Lakshmi, No.J.112, Vysamandir, Anjenya Block, Seshadripuram, Bangalore-560 020.

. Applicant

(Shri M. Madhusudan .. Advocate)

V .

The Senior Supdt.

RMS Bangalore Sorting Division,

RMS Bhavan, Mysore Road,

Bangalore—560 026.

The Post MasterGeneral, Karnataka Circle, Bangalore-560 001.

The Director General of Posts, Indian Posts & Telegraphs Dept. New Delhi - 110 001.

.. Respondents

(Shri M. Vasudeva Rao .. Advocate)

This application camebefore this Tribunal today for hearing.

Hon'ble Vice-Chairman made the following:

#### DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 (the Act).

2. From 1982 and onwards the applicant was working as a Temporary Outsider Sorting Assistant (SA). On 19.10.1984 the services of the applicant were terminated for measons that are not necessary to notice in detail. As late as on 4.11.1987 the applicant has



approached this Tribunal challenging her termination. In IA No.1 filed under Section 21(3) of the Act the applicant has sought for condoning the delay of 1111 (One thousand one hundred and eleven) days in filing this application. IA No.1 is opposed by the Respondents.

- 3. Shri M. Madhusudan, learned counsel for the applicant, contends that the facts and circumstances stated in IA No. 1 constitute a sufficient ground for condming the delay and deciding the case on merits.
- 4. Shri M. Vasudeva Rao, learned counsel for the Respondents, contends that the vague, general and unverifiable statements made by the applicant in IA No.1 do not constitute a sufficient ground for condoning the delay.
- 5. We have carefully read IA No. 1 and the medical certificate produced by the applicant with IA No. 1.
- 6. Every one of the facts stated by the applicant in IA No. 1 which are as vague as they can be, do not constitute a sufficient ground for condoning the inordinate delay of 1111 days. If this is so then IA No.1 is liable to be rejected. With the rejection of IA No.1 the question of this Tribunal examining the application on merits does not arise.
- 7. But out of deference to the submissions made by Shri Madhusudan we have examined the merits of the case also.
- Justified and a similar order made against others had even been upheld by the High Court of Karnataka. If that is so then there are no grounds to interfere with the order of termination also on merits.



9. In the light of our above discussion we reject IA No.1 and the main application. But in the circumstances of the case we direct the parties to bear their own costs.

VICE CHAIRMANICUES

Sd |-

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE